Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 28.02.2013

The meeting No.47/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 28.02.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., TC, Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri J.D. Giri, Vice President	AEPC
6.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting Nos.45/AM-13, dated 14.02.2013 and 46/AM-13, dated 21.02.2013 was taken for ratification. As there were no amendments to the same, the above referred minutes of 14.02.2013 and 21.02.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.47/AM-13 dated 28.02.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 47/84-ALC3/2012 MEETING DATE : 28.02.2013

Case No.:25/35/84-ALC3/2012	-	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Rejected
HQ File :01/84/050/00319/AM13/		Lic.No/Date:0510338417 06.11.2012	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DC(MSME)'s letter dated 13.02.2013 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

	Case No.:16/40/84-ALC3/2012	Party Name: BHARAT SILKS	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Rejected	
	HQ File :01/84/050/00371/AM13/	RLA File :07/24/040/00320/AM13/	Lic.No/Date:0710091990 15.11.2012	Reject	
$\ 2$	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 17.01.2013 so far. In view of above, the				

RLA may take suitable consequential action accordingly.

Committee was unable to finalise the norms and constrained to reject the case.

		1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Deferred
3	HQ File :01/84/050/00387/AM13/		Lic.No/Date:0910054340 19.11.2012	Defer Date: 14.03.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details called for by DC (MSME) are still awaited from the applicant firm to consider the proposal. Therefore, the Committee has decided to await the same and defer the case for re-listing on 14.03.2013.

	Case No.:27/43/84-ALC3/2012	Party Name: MASTURLAL PRIVATE LIMITED	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Rejected
4	HQ File :01/84/050/00413/AM13/	RLA File :07/24/040/00334/AM13/	Lic.No/Date:0710092070 22.11.2012	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm

has not submitted requisite information/details called for vide DGFT's letter dated 08.02.2013 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

		20.02.2012	Status: Approved
HQ File :01/84/050/00369/AM13/		Lic.No/Date:0810116434 23.11.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/121/2012-13/Hos., dated 27.02.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Boiler Suit made of 99% Cotton 1% Carbon fabric, GSM- 280+/-10%	2000 Nos.	Woven fabric made of 99% Cotton 1% Carbon fabric, GSM-280+/-10%, width-150 cms.	_

The GSM should match in both import and export.

Case No.:13/43/84-ALC3/2012	Party Name: THREADS (INDIA) LIMITED	20.02.2012	Status: Approved
HQ File :01/84/050/00399/AM13/		Lic.No/Date:0610029772 03.12.2012	

Decision: The Committee considered the case as per agenda along with other relevant papers and observed from the technical literature provided by the applicant firm that 'Silibond' appears to be wax for application over the yarn probably for giving sewability property. The requirement of 'Silibond' should not be as high as projected by the applicant firm. It appears that there is something wrong for projecting silibond as 4000 Kgs. for 5700 Kgs. of export product. Hence, the Committee has decided to allow 57 Kgs. of silibond @ 1% of the export product and ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product		Export	Import item	Quantity allowed
			Quantity		
1.	Core Spun	sewing	5700 Kgs.	Poly Cotton Core spun yarn	5757.00 Kgs.
	thread				(including 1% wastage)
				Silibond	57.00 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:17/43/84-ALC3/2012		20.02.2012	Status: Approved
HQ File :01/84/050/00403/AM13/	RLA File :05/24/040/00330/AM13/	Lic.No/Date:0510340036 04.12.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sample, CAD, measurement chart and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Scarf made of 70% Cotton 30% Silk printed fabric, GSM-39 (Tolerance + or - 10%), Style		70% Cotton 30% Silk printed fabric, GSM-39 (Tolerance + or - 10%)	4191 Sq. meter
	No.88.303.91.2464			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:21/43/84-ALC3/2012	Party Name: LOYAL TEXTILE MILLS LTD	Status: Deferred
8	HQ File :01/84/050/00407/AM13/		Defer Date: 14.03.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm to consider the proposal. Therefore, the Committee has decided to await the same and defer the case for re-listing on 14.03.2013.

	Case No.:23/43/84-ALC3/2012	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Deferred
9	HQ File :01/84/050/00409/AM13/		Lic.No/Date:3510039796 07.12.2012	Defer Date: 14.03.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm to consider the proposal. Therefore, the Committee has decided to await the same and defer the case for re-listing on 14.03.2013.

	J	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Rejected
HQ File :01/84/050/00416/AM13/	RLA File :05/23/040/00354/AM13/	Lic.No/Date:0510340389	

	07.12.2012
10	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that CAD/CAM
	has very low efficiency. The applicant firm has not supplied the measurement chart of the export product in support of their
	proposal. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.
	RLA may take suitable consequential action accordingly.

Case No.:33/43/84-ALC3/2012	1 3	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Rejected		
HQ File :01/84/050/00419/AM13/	<u> </u>	Lic.No/Date:0310716787 10.12.2012	Reject		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 07.02.2013 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.					

Case No.:4/4	43/84-ALC3/2012	Party Na	ame: GAURAVI	NTERNAT		Meet No/I 28.02.2013	Date:47/84-ALC3/2012	Status: Approved
HQ File :01/8	34/050/00390/AM13/	RLA File	e :05/23/040/0038	33/AM13/		Lic.No/Dat 17.12.2012	te:0510341015	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per the sample of export product No.2 and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-								
S.No.	Export Product		Export Quantity	Import i			Quantity allowed	
1.	Men's Shirt made of Linen dyed woven fabric,			100% woven	Linen fabric,	dyed GSM-	10,660 Sq. Meter	1

12		112+/-10%, Style No. MF23H03		112+/-10%	
	2.	Men's Shirt made of 100% 200	Nos.	100% Linen dyed	700 Sq. Meter
		Linen dyed woven fabric, GSM-		woven fabric, GSM-	
		112+/-10%, Style No.		112+/-10%	
		MT23H03			
	3.	Girls Short Sleeve Shirt made of 235	0 Nos.	100% Cotton Yarn	2703 Sq. Meter
		100% Cotton Yarn dyed denim		dyed denim woven	
		woven fabric, GSM-153+/-		fabric, GSM-153+/-	
		10%, Style No. 468715		10%	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:22/43/84-ALC3/2012	15	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved
HQ File :01/84/050/00408/AM13/		Lic.No/Date:0510341165 18.12.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Pyjama made of 100%	8644 Nos.	100% Rayon woven	17,368 Sq.
	Rayon woven fabric, GSM-125+/-		fabric, GSM-125+/-	Meter
	10%, Style No. 5v3290		10%	
2.	Ladies Top made of 100% Rayon	2499 Nos.	100% Rayon woven	3497 Sq. meter
	woven fabric, GSM-125+/-10%		fabric, GSM-125+/-	
			10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions & impose Style No. at export product No.2.

Case No.:6/43/84-ALC3/2012		20.02.2012	Status: Approved
HQ File :01/84/050/00392/AM13/		Lic.No/Date:0510341380 20.12.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per the samples of export products and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Infants Skirt double layer made	50 Nos.	100% Nylon net dyed	1.300 Kgs.
	of 100% Nylon net dyed knitted		knitted fabric, GSM-	
	fabric, GSM-17+/-10% with		17+/-10%	
	100% Polyester dyed woven		100% Polyester dyed	37.500 Sq. meter
	fabric, GSM-52+/-10% (as		woven fabric, GSM-	(@ 0.75 sq. meter
	lining) Style No. 33242		52+/-10%	per piece)
2.	Girls Skirt double layer made of	950 Nos.	100% Nylon net dyed	35.000 Kgs.
	100% Nylon net dyed knitted		knitted fabric, GSM-	
	fabric, GSM-17+/-10% with		17+/-10%	
	100% Polyester dyed woven		100% Polyester dyed	760.000 Sq.
	fabric, GSM-52+/-10% (as		woven fabric, GSM-	meter
	lining) Style No. 33242		52+/-10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:16/43/84-ALC3/2012	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:47/84-ALC3/2012	Status:
		28.02.2013	Approved

HQ File :01/84/050/00402/AM13/	RLA File :07/24/040/00403/AM13/	Lic.No/Date:0710092743 27.12.2012	
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/122/2012-13/Hos., dated 27.02.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Men's Shirt (Full Sleeve) made of 100% Cotton yarn dyed chambray fabric, GSM-115 (Tolerance + or -10%) Style No.W32603		100% Cotton yarn dyed chambray fabric, GSM- 115 (Tolerance + or - 10%)	_
2.	Men's Shirt (Full Sleeve) made of 100% Cotton yarn dyed chambray fabric, GSM-115 (Tolerance + or -10%) Style No.W32603		100% Cotton yarn dyed chambray fabric, GSM-115 (Tolerance + or - 10%)	_

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:12/43/84-ALC3/2012	Party Name: VIOLET APPARELS PRIVATE LIMITED	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Deferred
16	HQ File :01/84/050/00398/AM13/			Defer Date: 14.03.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm to consider the proposal. Therefore, the Committee has decided to await the same and defer the case for re-listing on 14.03.2013.

	Case No.:15/43/84-ALC3/2012	Party Name: SRI ANUSRI GARMENTS (P) LTD	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Deferred
17	HQ File :01/84/050/00401/AM13/			Defer Date: 28.03.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm to consider the proposal. Therefore, the Committee has decided to await the same and defer the case for re-listing on 28.03.2013.

Case No.:15/47/84-ALC3/2012	'	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved
HQ File :01/84/050/00446/AM13/		Lic.No/Date:0510342103 01.01.2013	·

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM, measurement chart of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Top made of 100% Cotton printed fabric, GSM-67 (Tolerance + or -10%) Style		100% Cotton printed fabric, GSM-67 (Tolerance + or -10%)	7049 Sq. meter
2.	No.1A5-7628241 Ladies Top made of 100% Cotton yarn dyed fabric, GSM- 67 (Tolerance + or -10%) Style No.1A5-7628242	7350 Nos.	100% Cotton yarn dyed fabric, GSM-67 (Tolerance + or -10%)	9187.5 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		1 3	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Rejected
	HQ File :01/84/050/00415/AM13/	I	Lic.No/Date:0510342519 04.01.2013	Reject
	Decision: The Committee considered has provided incomplete information v	1 0	1 1	* *
	chart & calculation sheet of the expon	rt product in support of their proposal.	In view of above, the Committe	e was unable to

RLA may take suitable consequential action accordingly.

finalise the norms and constrained to reject the case.

	Case No.:32/43/84-ALC3/2012	l 3	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Deferred	
	HQ File :01/84/050/00418/AM13/		Lic.No/Date:0310719624 07.01.2013	Defer Date: 14.03.2013	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers and Textiles Commissioner, Mumbai in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing				

Case No.:5/43/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	20.02.2012	Status: Approved
HQ File :01/84/050/00391/AM13/	 	Lic.No/Date:0510342731 08.01.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this

on 14.03.2013.

case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/123/2012-13/Hos., dated 27.02.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Romper made of 75% Rayon 25% Polyester printed woven fabric, GSM-160+/- 10%, Style No. 426447/381384	4300	75% Rayon 25% Polyester printed woven fabric, GSM-160+/-10%	
2.	Girls Romper made of 75% Rayon 25% Polyester printed woven fabric, GSM-160+/- 10%, Style No. 425719/306305		75% Rayon 25% Polyester printed woven fabric, GSM-160+/-10%	1.05 Sq. meter per piece
3.	Girls Shorts made of 97% Cotton 3% Spandex dyed woven fabric, GSM-225+/-10%, Style No. 573237	3950 Nos.	97% Cotton 3% Spandex dyed woven fabric, GSM-225+/-10%	0.65 Sq. meter per piece
4.	Girls Shorts made of 97% Cotton 3% Spandex dyed woven fabric, GSM-225+/-10%, Style No. 574303	3580 Nos.	97% Cotton 3% Spandex dyed woven fabric, GSM-225+/-10%	0.93 Sq. meter per piece
5.	Girls Shorts made of 97% Cotton 3% Spandex printed woven fabric, GSM-225+/-10%, Style No. 425718/306304		97% Cotton 3% Spandex printed woven fabric, GSM-225+/-10%	_
6.	Girls Shorts made of 97% Cotton 3% Spandex printed	7260 Nos.	97% Cotton 3% Spandex printed woven fabric,	_

woven fabric, GSM-225+/-	GSM-225+/-10%
10%, Style No. 426446/	
381383	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:8/43/84-ALC3/2012	-	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Deferred
22	HQ File :01/84/050/00394/AM13/			Defer Date: 28.03.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the proposal is still under examination of DC(MSME). Therefore, the Committee has decided to await the same and defer the case for relisting on 28.03.2013.

Case No.:4/47/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	20.02.2012	Status: Approved
HQ File :01/84/050/00435/AM13/	RLA File :05/23/040/00419/AM13/	Lic.No/Date:0510343125 11.01.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No. **Export Product Export** Import item Quantity allowed

			Quantity		
	1.	Ladies Skirt made of 100%	1580 Nos.	100% Polyester lace dyed	450 Kgs.
$\parallel_{23}\parallel$		Polyester lace dyed knitted		knitted fabric, GSM-26+/-	
		fabric, GSM-26+/-10% with		10%	
		100% Silk Organza dyed		100% Silk Organza dyed	585 Sq. meter
		woven fabric, GSM-24+/-10%,		woven fabric, GSM-24+/-	-
		Style No. 00302047		10%	
	2.	Ladies Shorts made of 100%	850 Nos.	100% Cotton lace dyed	200 Kgs.
		Cotton lace dyed knitted fabric,		knitted fabric, GSM-	_
		GSM-176+/-10%, Style		176+/-10%	
		No.00102315			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:20/47/84-ALC3/2012	1 - 3 - 3	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Deferred
	HQ File :01/84/050/00451/AM13/			Defer Date: 28.03.2013
24	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to seek the			

comments of Addl. Industrial Adviser, Department of Chemical & Petro-chemical, Ministry of Chemical & Fertilisers and Textiles Commissioner, Mumbai on the proposal of applicant firm. Therefore, the Committee has decided to defer the case for re-listing on 28.03.2013.

Case No.:8/47/84-ALC3/2012	Party Name: RICHA GLOBAL EXPORTS P. LTD.	20.02.2012	Status: Approved
HQ File :01/84/050/00439/AM13/	RLA File :05/24/040/00387/AM13/	Lic.No/Date:0510343405 15.01.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this

	case as de	etailed below:-			
	S.No.	Export Product	Export	Import item	Quantity allowed
			Quantity		·
	1.	Ladies T-Shirt of Indian origin	6500 Nos.	100% Cotton lace dyed	910 Kgs.
25		with imported 100% Cotton		knitted fabric, GSM-	
		lace dyed knitted fabric, GSM-		230+/-10%	
		230+/-10% Style			
		No.304955/307479/309056			
	2.	Ladies T-Shirt of Indian origin	21,200	100% Cotton lace dyed	2332 Kgs.
		with imported 100% Cotton	Nos.	knitted fabric, GSM-	
		lace dyed knitted fabric, GSM-		230+/-10%	
		230+/-10% Style			
		No 304955/307479			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:19/47/84-ALC3/2012]	20.02.2012	Status: Approved
HQ File :01/84/050/00450/AM13/		Lic.No/Date:0510343369 15.01.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Other outer Garments, Ladies	5808 Nos.	100% Polyester woven	7191 Sq. meter
	Top made of 100% Polyester		dyed fabric, GSM-	_
	woven dyed fabric, GSM-		110+/-10%	

	110+/-10% Style No. ROSIE WVN SL TOP(PO RDNKKA 1008102		
2.	Other outer Garments, Ladies Top made of 100% Polyester woven dyed fabric, GSM- 110+/-10% Style No. ROSIE WVN SS TOP(PO RDNKKA 1008115	100% Polyester woven dyed fabric, GSM-110+/-10%	4326 Sq. meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/47/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved
HQ File :01/84/050/00436/AM13/		Lic.No/Date:0510343496 16.01.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Blouse made of 100%	7150 Nos.	100% Polyester printed	8795 Sq.
	Polyester printed woven fabric,		woven fabric, GSM-75+/-	meter
	GSM-75+/-10% Style No.		10%	

		303812/303813			
27	2.	Ladies Top made of 100% Polyester dyed woven fabric, GSM-75+/-10% Style No.	3560 Nos.	100% Polyester dyed woven fabric, GSM-75+/-10%	5518 Sq. meter
		306415			
	3.	Ladies Top made of 100%	16,400	100% Polyester printed	24,272 Sq.
		Polyester printed woven fabric,	Nos.	woven fabric, GSM-75+/-	meter
		GSM-75+/-10% Style		10%	
		No.306416/306422/306423			
	4.	Ladies Scarf made of 100%	22,800	100% Nylon unbleached	2120 Kgs.
		Nylon unbleached knitted fabric	Nos.	knitted fabric with	
		with embroidery of 100% Cotton		embroidery of 100% Cotton	
		thread, GSM-124+/-10% Style		thread, GSM-124+/-10%	
		No. 6500			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/47/84-ALC3/2012	Party Name: RICHA GLOBAL EXPORTS P. LTD.	20.02.2012	Status: Approved
HQ File :01/84/050/00438/AM13/		Lic.No/Date:0510343616 17.01.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Top of Indian origin with	4550 Nos.	100% Cotton lace dyed	700 Kgs.
	imported 100% Cotton lace		knitted fabric, GSM-	-

	dyed knitted fabric, GSM- 290+/-10% Style No. 308883/304349		290+/-10%	
2.	Ladies Top of Indian origin with imported 100% Cotton lace dyed knitted fabric, GSM-290+/-10% Style No. 308883/304349	•	100% Cotton lace dyed knitted fabric, GSM-290+/-10%	1644 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/47/84-ALC3/2012		00.00.0010	Status: Approved
HQ File :01/84/050/00432/AM13/		Lic.No/Date:0510343864 21.01.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Trouser made of 100%	390 Nos.	100% Polyester printed	1034 Sq. meter
	Polyester printed woven fabric,		woven fabric, GSM-97+/-	(2.65 Sq.
	GSM-97+/-10% Style		10%	meter per
	No.TL279534MI			piece)
2.	Ladies Dress made of 100%	870 Nos.	100% Polyester printed	2001 Sq. meter
	Polyester printed woven fabric,		woven fabric, GSM-97+/-	_
	GSM-97+/-10%, Style		10%	
	No.TL280836MI			

3.	Ladies Blouse made of 100%	1416 Nos.	100% Polyester dyed	1983 Sq. meter
	Polyester dyed woven fabric,		woven fabric, GSM-75+/-	
	GSM-75+/-10% Style		10%	
	No.TL279550MI			
4.	Ladies Top made of 100%	2110 Nos.	100% Polyester dyed	2216 Sq. meter
	Polyester dyed woven fabric,		woven fabric, GSM-75+/-	-
	GSM-75+/-10% Style		10%	
	No.TL279556MI			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

II	3	20.02.2012	Status: Approved
HQ File :01/84/050/00440/AM13/		Lic.No/Date:0510343897 22.01.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Girls Top made of 100% Rayon printed woven fabric, GSM-85+/-10%, Style No. 395348/566674		100% Rayon printed woven fabric, GSM-85+/-10%	3863 Sq. meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/47/84-ALC3/2012	-	20.02.2012	Status: Approved
HQ File :01/84/050/00433/AM13/		Lic.No/Date:0510343947 23.01.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Top ³ / ₄ Sleeve made of 55% Linen 45% Cotton dyed woven fabric, GSM-91+/-10%, Style No. IJ303671		55% Linen 45% Cotton dyed woven fabric, GSM-91+/-10%	, <u>, , , , , , , , , , , , , , , , , , </u>
2.	Ladies Top ³ / ₄ Sleeve made of 100% Linen dyed woven fabric, GSM-114+/-10% Style No. IJ304527	5100 Nos.	100% Linen dyed woven fabric, GSM-114+/-10%	11,577 Sq. meter

The GSM should match in both import and export.

	Case No.:6/47/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL		Status: Deferred
32	HQ File :01/84/050/00437/AM13/		Lic.No/Date:0510344100 24.01.2013	Defer Date: 28.03.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 28.03.2013.

Case No.:14/47/84-ALC3/2012	1 -	20.02.2012	Status: Approved
HQ File :01/84/050/00445/AM13/		Lic.No/Date:0510344238 28.01.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Camisole made of 100%	65,300	100% Cotton denim fabric,	62,688 Sq.
	Cotton denim fabric, GSM-146	Nos.	GSM-146 (Tolerance + or	meter
	(Tolerance + or -10%), Style		-10%)	
	No.80340			
2.	Ladies Camisole made of 98%	7200 Nos.	98% Cotton 2% Spandex	5040 Sq. meter
	Cotton 2% Spandex denim		denim fabric, GSM-282	
	fabric, GSM-282 (Tolerance +		(Tolerance + or -10%)	
	or -10%), Style No.80177			

The GSM should match in both import and export.

	Case No.:18/47/84-ALC3/2012	1	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Deferred
34	HQ File :01/84/050/00449/AM13/		Lic.No/Date:0810117881 28.01.2013	Defer Date: 28.03.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 28.03.2013.

II I	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	20.02.2012	Status: Approved
HQ File :01/84/050/00442/AM13/		Lic.No/Date:0510344368 29.01.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Top made of 100%	8652 Nos.	100% Rayon solid dyed	18,684 Sq.
	Rayon solid dyed woven fabric,		woven fabric, GSM-85+/-	meter
	GSM-85+/-10%, Style		10%	
	No.508980/627899/ 583992			
2.	Ladies Top made of 100%	13,025	100% Rayon printed	19,560 Sq.
	Rayon printed woven fabric,	Nos.	woven fabric, GSM-85+/-	meter
	GSM-85+/-10%, Style No.		10%	
	509473/609496/ 584127			

The GSM should match in both import and export.

Case No.:21/47/84-ALC3/2012	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Deferred
HQ File :01/84/050/00452/AM13/	I	Defer Date: 28.03.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the following information/details in support of their proposal:-

- Total weight of export item, GSM-wise.
- ii) Weight of coating in export product, GSM-wise.
- Total weight of import fabric, GSM-wise.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 28.03.2013.

Case No.:22/47/84-ALC3/2012	Party Name: UNITED COIR FACTORIES	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved
HQ File :01/84/050/00453/AM13/	RLA File :10/24/040/00070/AM13/	Lic.No/Date:1010052342 31.01.2013	
II.	ered the case as per agenda alongwith or		•

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Export Product Export Import item Quantity allowed

case as detailed below:-

		Quantity		
1.	PVC Backed Coir Mats/ Matting in various sizes Mats	1,	Relevant PVC Backed Coir Matting in roll form rolls	
The R.A.	shall be advised to take necess	ary action subjec	t to compliance of other usua	l conditions.

	Case No.:10/47/84-ALC	3/2012	3	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Deferred
3	HQ File :01/84/050/00441	/AM13/		Lic.No/Date:0510344632 01.02.2013	Defer Date: 28.03.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. The case stands for re-listing on 28.03.2013.				

	3	20.02.2012	Status: Approved
HQ File :01/84/050/00443/AM13/		Lic.No/Date:0510345061 06.02.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Top made of 100%	1200 Nos.	100% Linen woven yarn	1922 Sq. meter
	Linen woven yarn dyed fabric,		dyed fabric, GSM-135+/-	
	GSM-135+/-10%, Style		10%	
	No.430477			
2.	Ladies Top made of 100%	2200 Nos.	100% Linen printed woven	3932 Sq. meter

	Linen printed woven fabric, GSM-125+/-10%, Style No. 430478	fabric, GSM-125+	/-10%		
3.	Ladies Top in 100% Cotton printed poplin woven fabrics, GSM-78+/-10%, Style No.435352/435353/436206	100% Cotton poplin woven GSM-78+/-10%	printed fabrics,	18,590 meter	Sq.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:16/47/84-ALC3/2012	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Deferred
40	HQ File :01/84/050/00447/AM13/			Defer Date: 28.03.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the information in respect of content of information regarding manmade yarn in export product and stage-wise wastage in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 28.03.2013.

Case No.:17/47/84-ALC3/2012	Party Name: CHIRIPAL INDUSTRIES LTD.	Status: Deferred
HQ File :01/84/050/00448/AM13/		Defer Date: 28.03.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the following information/details in support of their proposal:-

i) GSM & weight of fabric to be flocked to make the export product.

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- GSM & Weight of flock fabric.
- Weight of nylon tow in the export product.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 28.03.2013.

Case No.:13/47/84-ALC3/2012	Party Name: RAJINDERA ENTERPRISES	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved	
HQ File :01/84/050/00444/AM13/	RLA File :05/24/040/00397/AM13/	Lic.No/Date:0510345201 07.02.2013		
Designer The Committee considered the code of non-accorde alamovith other relevant non-arg and yearst through the date				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this lcase as detailed below:

case as detailed below.				
S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies T Shirt (Short Sleeves) made of 100% Cotton lace in pattern form & indigenous 60% Cotton 40% Modal knitted fabric, Style No.K075084X	,	100% Cotton lace in pattern form for RMG	Net to net
The D. A. shall be advised to take passessory action subject to compliance of other usual conditions				

The K.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/47/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	20.02.2012	Status: Approved
HQ File :01/84/050/00434/AM13/	RLA File :05/23/040/00461/AM13/	Lic.No/Date:0510345894 13.02.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Girls Shirt (Full Sleeve) made of	9600 Nos.	97% Cotton 3% Spandex	12,480 Sq.
	97% Cotton 3% Spandex yarn		yarn dyed woven fabric,	meter
	dyed woven fabric, GSM-		GSM-168+/-10%	
	168+/-10%, Style No.146096			
2.	Ladies Scarf made of 100%	2450 Nos.	100% Nylon unbleached	228 Kgs.
	Nylon unbleached knitted fabric		knitted fabric with	
	with embroidery of 100%		embroidery of 100%	
	Cotton thread, GSM-124+/-		Cotton thread, GSM-	
	10%, Style No. 6500		124+/-10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

The R.A. should mention size of the item no.2 i.e. ladies scarf in the export product.

MANUAL AGENDA C ASE

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Case No.756 M/s Richa & Co., New Delhi

NC 47/AM-13, dt. 28.02.2013	File No.01/84/50/266/AM-13/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0510337305 dated		
16.10.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to change the style number of the export product from GDR2A to 33242 as per amendment sheet issued by the CLA, New Delhi in the minutes of the NC meeting No.31/AM-13 held on 08.11.2012. Accordingly, the Committee after deliberations decided to change the style number of the export product and the style number may be read as '33242' in place of 'GDR2A'.

(45)

Case No.757	M/s Richa & Co., New Delhi	
NC 47/AM-13, dt. 28.02.2013	File No.01/84/50/393/AM-13/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0510341044 dated		
17.12.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the case. The case stands for re-listing on 28.03.2013.

(46)

Case No.758	M/s Richa & Co., New Delhi
NC 47/AM-13, dt. 28.02.2013	File No.01/84/50/242/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510335623 dated 25.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the case. The case stands for re-listing on 28.03.2013.

(47)

Case No.759	M/s Jiwanram Sheoduttarai Industries Pvt. Ltd., Kolkata	
NC 47/AM-13, dt. 28.02.2013	File No.01/84/162/333/AM-13/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0210178904 dated		
25.06.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 28.03.2013.

(48)

Case No.760	M/s Imperial Readymade Garments Factory India Pvt. Ltd.,
NG 47/41/4 12 1/ 20 02 2012	Chennai Chennai
NC 47/AM-13, dt. 28.02.2013	File No.01/84/50/221/AM-10/DES-V
Ratification of input output norms against Advance Authorization No.0410109455 dated 17.11.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 14.01.2013 so far. In view of above, the Committee after deliberations decided to maintain status quo in this case.

(49)

Case No.761	M/s Reliance Industries Ltd., Mumbai
NC 47/AM-13, dt.28.02.2013	File No.01/84/162/514/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0310715379 dated 21.11.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers and Textiles Commissioner, Mumbai in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 14.03.2013.

(50)

Case No.762	M/s Reliance Industries Ltd., Mumbai
NC 47/AM-13, dt. 28.02.2013	File No.01/84/162/513/AM-13/DES-V
Ratification of Input Output Norms against Advance Authorization No.0310716369 dated 05.12.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers and Textiles Commissioner, Mumbai in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 14.03.2013.
